

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/06/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI. S VIJAYARAGHAVAN, MEMBER-TECHNICAL**

**APPLICATION NUMBER : :**

**PETITION NUMBER : TCP/144/2016**

**NAME OF THE PETITIONER(S) : C. Ponmalar**

**NAME OF THE RESPONDENT(S) : M/s S. Albert & Company Private Limited & 5 others**

**UNDER SECTION : 397/398, 111**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
<b>REPRESENTATION BY WHOM</b>			

*S. Manjula Devi, Adv  
For KSR & CO  
B. Dhanaraj*

*For Petitioner*

*S. Manjula Devi  
- B. Dhanaraj*

**ORDER**

Counsel representing both the parties are present. Both the counsel submitted that the matter has been referred to a mediator for the purpose of settlement and the settlement talks are in progress. They sought time for reporting the outcome of the settlement talks. At request, time is enlarged. Put up on **21.07.2017 at 10.30 A.M.**

*S. Vijayaraghavan*  
(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)

*(Signature)*  
(K. ANANTHA PADMANABHA SWAMY)  
MEMBER (JUDICIAL)